

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.19/(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2017

NAME OF THE PARTIES: Mr. Manoj Chandra Jain
V/s.
M/s. Hrub Infracon Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241, 242, 244 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	CS Rahul Sahasrabudhe	PCS for Respondent R. R. Adv for	R. Sahasrabudhe
2.	Deeksha Tani	For Petitioner For Hrubani and Co	Dani

ORDER

C.P. NO. 19/241-242,244/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present.
2. Again it is reiterated that some amicable settlement is in progress.
Hence seeking time. Time is granted.
3. The matter is adjourned to **20.04.2017**. Date is communicated to
both the sides.

sd/-

Dated : 16.03.2017.

M.K. Shrawat
Member (Judicial)